

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 657 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Supriyo Kumar Chaudhuri & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Dhruv Mehta, Senior Advocate with  
Mr. P.B.A. Srinivasan, Mr. Avinash Mohapatra  
Advocates**

**For Respondents :**

**Mr. Orijit Chatterjee, Ms. Swati Dalmia and Mr. Yash  
Tandon, Advocates for R-1  
Mr. Ramji Srinivasan, Senior Advocate with  
Mr. Shikhar Singh, Mr. Aman Singhania, Advocates  
for R-2**

**O R D E R**

**(Through Virtual Mode)**

**09.11.2020** Appellant has already filed written submissions. He may provide copies thereto to the learned counsel for the Respondents within three days. Learned counsel for the Respondent No. 1 has also filed the written submissions. Learned counsel for Respondent No. 2 may file written submissions along with compilation of the judgment within one week.

Learned counsel for the Appellant shall also be at liberty to file the relevant compilation of the judgment within one week.

Heard Mr. Dhruv Mehta, learned Senior Counsel representing the Appellant in part. Hearing remained inconclusive.

List the appeal 'for further hearing' on **11<sup>th</sup> December, 2020** immediately after 'Admission (Fresh Case)'.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ Shreesha Merla ]  
Member (Technical)**

/ns/gc/